COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 293 OF 2017 &</u> IA NO. 758 OF 2017 & IA NO. 412 OF 2018

Dated: 11th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Indsil Hydro Power and Manganese Limited Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vinod

Counsel for the Respondent(s) : Mr. James P. Thomas for R-1

Mr. P.V. Dinesh

Ms. Arushi Singh for R-2

ORDER

IA NO. 412 OF 2018

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL No. 293 of 2017

It is represented that pleadings are complete.

List the matter for hearing on <u>07.08.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk